

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.7739/Del/2019
Assessment Year : 2011-12**

Arihant Kumar Jain	Vs.	ITO
UP-88, Pitampura,		Ward-40(2)
New Delhi		New Delhi
PAN : AALPJ1256E		
(Appellant)		(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Baranwal, Sr.DR

Date of hearing	:	16.07.2021
Date of pronouncement	:	16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-14, New Delhi dated 18.07.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 11.06.2021 received by email', has requested for withdrawal of the appeal filed by him and stated

that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th July, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi